

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

212. IA/4525/2023 C.P. (IB)/1135(MB)2021

**IN THE MATTER OF**

State Bank of India

... Petitioner

Vs

Shri Tradco Deesan Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

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**ORDER**

Counsel for the Applicant prays for a short adjournment. Allowed as prayed for.  
Adjourned to **21.11.2023**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/